

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

ROC No.2289/SO/2021

Date: 27.09.2021

CIRCULAR No. 17/2021

Sub: High Court for the State of Telangana – Courts – Criminal – Special Judicial Magistrates of II Class/Special Metropolitan Magistrates – Forwarding of panel of names to appointment of Special Judicial Magistrates of II Class/Special Metropolitan Magistrates - **INSTRUCTIONS – ISSUED.**

Ref: 1) High Court's Circular Roc.No.85/SO/97, dated 02.04.1997.
2) High Court's Circular Roc.No.73/SO-3/2001, dated 20.01.2001.
3) High Court's Circular Roc.No.29/SO-2/2014, dated 06.01.2014.

Some instances have come to the notice of the High Court that some of the District & Sessions Judges/Metropolitan Sessions Judge in the State are not issuing notification, notifying vacancies well in advance before expiry of the term of the Special Judicial Magistrates of II Class/Special Metropolitan Magistrates instead are seeking permission from the High Court, for issuance of notification for vacant posts.

Attention is invited to the High Court's Circulars 1st and 2nd cited, wherein instructions were issued to all the Unit Heads, for notifying the vacancies well in advance, before the expiry of the term of present officers holding such posts, so that the scrutiny of the Bio-datas of the applicants who are found fit to be appointed as Special Judicial Magistrates of II Class/Special Metropolitan Magistrates can be done easily, and it will help in a long way to avoid delay in conferring powers under the code.

Attention is also invited to the High Court's Circular 3rd cited, wherein instructions were issued to all the Unit Heads, to send all the applications received, pursuant to the notification issued by the Unit Heads in the State along with their reports on the merits and demerits of each applicant, so as to enable the High Court to take further action for filling up of the vacant posts of Special Judicial Magistrates of II Class/Special Metropolitan Magistrate in the State.

Having considered the above aspects, the High Court hereby reiterates the earlier above circulars and all the District & Sessions Judges/Metropolitan Sessions Judge are instructed once again to notify the vacancies well in advance before expiry of the term of the posts of Special Judicial Magistrates of II Class/Special Metropolitan Magistrates and send all the applications received, to the High Court, for further processing.

Any deviation of the above instructions will be viewed seriously.


REGISTRAR GENERAL

To

1. All the Unit Heads in the State.
2. The Director, Telangana State Judicial Academy, Secunderabad.
3. The Section Officer, E Section, High Court for the State of Telangana, Hyderabad.